

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 141
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power & Steel Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

Presents

For the Applicant/petitioner: Mr. Sanjay Bhatt & Ms. Sristi Kapoor, Advs.
Mr. Aadiyta A. Pande, Adv. in CA-737(PB)/2018
Mr. Ashish Rana & Mr. Poonoy Choudhury, Advs. in CA-935(PB)/2018
Mr. Manish Panda & Mr. Mrinal Bharat Ram, Advs. in CA-729(PB)/2018

For the respondent: Mr. Ayush Sharma & Mr. Amit Kr. Bhattacharya, Advs.
For the RP Mr. Abhinav Vashisht, Sr. Adv.,
Mr. Shantanu Chaturvedi, Adv.

ORDER

The order dated 07.09.2018 has not yet been complied with. Mr. Vashisht, Ld. Senior Counsel assisted by Mr. Shantanu Chaturvedi on instruction stated that comprehensive affidavit/certificate shall be filed in terms of order dated 07.09.2018 as well as in respect of other allegations made in the application. Needful shall be done within ten days with a copy in advance to the counsel for the applicant.

List for arguments on 10.10.2018.



CA-935(PB)/2018

Notice of the application.

Ld. Counsel for the RP accepts notice and request for some time to file reply. One week time is granted to file reply with a copy in advance to the counsel opposite.

List on 10.10.2018.

Sdl-

**(M.M. KUMAR)
PRESIDENT**

Sdl-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

27.09.2018
Ritu Sharma